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result is that the Department can take both the measures against an assessee for the same offence (Deletion of section 28(4) of Indian Income-tax Act, 1922).

- (7) Provision for publication of particulars relating to proceedings under all Direct Taxes in respect of any assessee.
- (8) Furnishing of information relating to any assessee on application by any person to the Commissioner of Incometax concerned. (Section 138 of Incometax Act, 1961).
- (9) Provision for persons taking contracts to report payments exceeding Rs. 50,000 during a year to the Income-tax Officer within one month of the taking of the contract. (Section 285A of the Income-tax Act, 1961).

Administrative measures-

- (1) Effective exercise of the powers of search and seizure.
- (2) The Reward Rules for giving information in cases of tax evasion were liberalised.
- (3) Launching of prosecution for deliberate concealment of income.
- (4) Four Intelligence Units have been set up since January, 1966 at Calcutta, Madras, Bombay and Delhi to collect useful 'intelligence' which will be helpful in tackling tax evasion and processing cases for prosecutions under various direct taxes. In addition, the Units also assist the Commissioners in the matter of searches and follow-up action in search cases.
- (5) Prior to 1965, there were two Central Commissioners at Bombay and Calcutta. Cases of large scale evasion were allotted to Incometax Officers working under these Commissioners. In 1965, two more Central Commissioners' charges were created in Delhi and Madras, and the Special Investigation Circles were transferred to the

Central Commissioners, to enable and Calcutta. Cases of large scale study of tax evasion cases.

निई दिल्ली स्टेशन के क्षेत्र से लोगों का हटाया जाना

- 69. श्रीमती विद्यावती चतुवदी : क्या निर्माण, ग्रावास ग्रीर पूर्ति मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि लगभगः 20,000 लोगों को नई दिल्ली रेलवे स्टेशन के क्षेत्र से हटाकर नांगलोई गांव में पहुंचा दिया गया है ताकि नई दिल्ली रेलवे स्टेशन के आस पास के क्षेत्र को साफ सुथरा रखा जाः सके; श्रीर
- (ख) यदि हां, तो उन्हें मार्च-अप्रैल के दौरान वहां से न हटाने के क्या कारण हैं जब ठंड कम होती है।

‡[Removal of people from New Delhi Station area

- 69. SHRIMATI VIDYAWATT CHATURVEDI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that about 20,000 people have been removed from the New Delhi Railway Station area and sent to Nangloi Village so as to keep the area around the New Delhi Railway Station clean and tidy; and
- (b) if so, the reasons for not removing them during March-April when it is comparatively less cold?]

निर्माण, भ्रावास भ्रौर पूर्ति मंत्रशलय में उपमंत्री (सरदार इकबाल सिंह): क भ्रौर ख नई दिल्ली रेलये स्टेशन के केला गोदाम क्षेत्र के निकट अनिधवास करने वाले लग्भग 18,000 व्यक्तियों को झुर्गा-झोंपड़ी हटाने की योजना के श्रंतर्गत 26 तथा 27 नवम्बर, 1967 को नजफगढ़ रोड, नांगलोई तथा

^{†[}Transferred from the 14th February, 1968.

^{†[]} English translation.

हस्तसल को भेज दिया गया। ग्रत्यन्त ग्रावश्यक प्रकार की श्रतिरिक्त स्विधाएं देने के लिए, जैसे कि नई दिल्ली को कुछ वर्तमान रेल गाडियां, मा नगाडियों की लाइनों को बचाते हए भेजना तथा दिल्ली के बढ़ते हुए याता-यात को संभालने के लिए दिल्ली में अतिरिक्त सूवर्वन रेल गाडियों की भी व्यवस्था करना; इसे साफ किए गए क्षेत्र को रेलवे अधिकारियों के द्वारा तूरन्त भ्रावश्यकता धी । भ्रतएव सफाई के कार्य को प्राथमिकता के स्राधार पर किया गया।

+ITHE DEPUTY MINISTER IN THE MINISTRY OF WORKS. HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) and (b) About 18,000 persons squatting unauthorisedly in the Kela Godown area near the New Delhi Railway Station were removed to Najafgarh Road, Nangloi and Hastsal on the 26th November, 1967, under the Jhuggis and Jhopris Removal Scheme, The cleared area was required by the Railway authorities immediately to provide additional facilities of an extremely urgent nature such as diversion of some existing train services via the Goods Avoiding Lines to New Delhi and also to provide additional suburban trains in Delhi area to meet fast developing traffic requirements. The clearance of the area was, therefore, undertaken on a priority basis.]

‡[CONSTRUCTION OF THE TRIVANDUM AIRPORT RUNWAY

109. SHRI S. S. MARISWAMY: the Minister of WORKS. HOUSING AND SUPPLY be pleased to state:

(a) whether Governments attention have been invited to a press report published in Blitz weekly at page 15 of the issue dated 13th January 1968 regarding the scandal in the construction of Trivandrum airport runway;

- (b) if so, the reaction of Government thereto; and
- (c) whether any action has been taken in this regard against the engineers who were incharge in supervising the implementation contract?

THE DEPUTY MINISTER IN THE WORKS, HOUSING MINISTRY OF AND SUPPLY (SARDAR IQBAL SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

†UTILISATION OF CENTRAL LOANS

122. SHRI R. P. KHAITAN: the Minister of FINANCE be pleased to state:

- (a) what steps the Planning Commission have taken or propose to take to see that the amount advanced to the State Governments and Departments of the Central Government is spent in time, efficiently and properly for the purposes earmarked; and
- (b) what measures are proposed to be taken in cases of violation of conditions or deviation from the main purposes?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): and (b) The Central assistance State Governments for their plan programmes is regulated in accordance with the patterns of assistance laid down by the Planning Commission. The Planning Commission conduct periodical reviews in order to see that the priorities set by them are adhered Final payments of Central assistance are made only on the basis audited figures οf expenditure.

^{†[]} English translation.

[†]Transferred the 14th February, 1968.

[†]Transferred from 15th the February, 1968.